

Central Administrative Tribunal Lucknow Bench Lucknow.

C.C.P. 9/2008 In O.A. 302/2007

This, the 22<sup>nd</sup> day of July, 2008

Hon'ble Mr. A. K. Gaur, Member (Judicial)  
Hon'ble Dr. A. K. Mishra, Member (Administrative)

1. Sharwan Kunmar Sharma aged about 44 years S/o Sri Swami Dayal Sharma GDS Mail Deliverer/ MC Shah Basudeo (Madhoganj) Hardo R/o Village rudamau P.O. Madhoganj at present working as Town Postman Bilgram Hardoi.
2. Bimal Kumar Tripathi aged about 38 years GDS Runner BPO Shklapur Bhagat (Madhoganj) Hardoi R/O Village Rudamau P.O. Madhoganj, Hardoi.
3. Suresh Chandra Yadav aged about 41 years S/o Sobram Singh GDS Mail Deliverer Bilgram Hardoi R/O Village Pandapar Bilgram Hardoi.

Applicants.

By Advocate Sri R.S. Gupta.

Versus

Sri Ashutosh Tripathi  
Post Master General, Bareilly.

Respondents.

By Advocate Sri S. P. Singh.

Order (Oral)

By Hon'ble Mr. A. K. Gaur, Member(J)

Heard counsel for the parties.

2. This Tribunal vide its order dated 26.7. 2007 has passed the following orders:

“The respondents i.e. competent authority is directed to dispose of the representation of the applicant dated 18.6.2007 covered under (Anexure-8) by reasoned order within a period of one month within a period of one month from the date of receipt of the copy of this order and also the applicant is directed to supply copy of his representation dated 18.6.2007 covered under (Annexure08) along with copy of order.”

3. Learned counsel for the applicant has submitted that the representation has not been disposed of by Post Master General. In the order of the Tribunal it is clearly specified that the representation of the applicant shall be considered by the Competent authority. In the instant case, representation of the applicant has been disposed of (SSPO). Learned counsel for the applicant contended that this representation should have been disposed of by the Postmaster General, Bareilly. The learned counsel for the

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applicant could not point <sup>out</sup> at any illegality in the order passed by the SSPO except <sup>that</sup> the same has not been decided by the Post Master General.

4. Having heard the parties counsel at length, We are satisfied that the orders <sup>in</sup> and <sup>of</sup> direction of this Tribunal have been fully complied with. Notices are discharged. If the applicant still aggrieved, he may file fresh O.A. for redressal of his grievance.

  
(Dr. A. K. Mishra)  
Member(A)

  
(A. K. Gaur)  
Member(J)

V.